

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA NO.2002/92

14

New Delhi this the 3rd day of September, 1997.

Hon'ble Mr. S.R. Adige, Vice-Chairman (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

S.I. Ajay Taylor,  
D-5116, Qtr. No.3, Type C,  
Police Station Vivek Vihar,  
Delhi-110032.

...Applicant

(By Advocate Shri Ashish Kalia)

-Versus-

Union of India through  
the Commissioner of Police,  
PHQ, MSO Building, I.P. Estate,  
New Delhi.

...Respondent

(By Advocate Shri Raj Singh)

O R D E R (ORAL)

Hon'ble Mr. S.R. Adige, Vice-Chairman:-

Heard.

2. Admittedly, the censure entry, in respect of which the applicant is aggrieved, was recorded as far back as 1991, and is not likely to affect the applicant's career prospects at this stage.

3. That apart, it cannot be said that the applicant's conduct was entirely blameless and the censure entry was, therefore, arbitrary or illegal.

4. Under the circumstances, we see no call to interfere with the O.A., which is accordingly dismissed. No costs.

*A. Vedavalli*

(Dr. A. Vedavalli)  
Member (J)

'Sanju'

*S.R. Adige*  
(S.R. Adige)  
Vice-Chairman(A)